

(b) whether Chinese soldiers are also trying to capture Pangong lake nestled along the Indian border;

(c) whether Government is contemplating on demarcation of the country's borders;

(d) if so, the steps taken by Government in this regard; and

(e) if not, the intention of Government thereto?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) to (e) There is no commonly delineated Line of Actual Control (LAC) between India and China. There are areas along the border where India and China have differing perception of LAC. Due to both sides undertaking patrolling upto their respective perception of the LAC, transgressions do occur. Due to such difference of perceptions, transgressions have also occurred in the general area Pangong Tso lake. However, there have been no instances of infiltration into Indian Territory by Chinese soldiers during the last three years.

India and China have agreed to each appoint a Special Representative (SR) to explore the framework for a boundary settlement from the political perspective of the overall bilateral relationship. There have been seventeen meetings of SRs so far. The two sides agree that peace and tranquility on the border is the basis for the continued expansion of India-China relations.

### **Community Radio Stations**

\*130. DR. E.M. SUDARSANA NATCHIAPPAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government has any policy of setting up of community radio centres in remote villages; and

(b) if so, whether Saansad Adarsh Gram Yojana village in Sivaganga district, Tamil Nadu will have such Community Radio to educate the villagers?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): (a) and (b) Permission to set up Community Radio Stations (CRS) is granted in accordance with Policy Guidelines for setting up of CRS in India issued in 2006, which are available on Ministry's website at [www.mib.nic.in](http://www.mib.nic.in). These Guidelines allow Not-for-Profit organizations as defined below:-

- (i) NGOs, Registered Societies and Autonomous Bodies and Public Trusts registered under Societies Act or any other such act relevant for the purpose. Registration at the time of application should at least be three years old.
- (ii) State Agriculture Universities (SAUs), Indian Council of Agricultural Research (ICAR) institutions, Krishi Vigyan Kendras.
- (iii) Educational institutions.

The above eligible organizations can set up CRS in any location, including villages, subject to availability of frequency at the proposed location.

Further, as per the said policy guidelines, the following shall not be eligible to run a CRS:

- (i) Individuals;
- (ii) Political Parties and their affiliate organisations; (including students, women's, trade unions and such other wings affiliated to these parties.)
- (iii) Organisations operating with a motive to earn profit;
- (iv) Organisations expressly banned by the Union and State Governments.

#### **Multi-Sectoral Development Programme**

\*131. SHRI AMBETH RAJAN: Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether Government has fixed different criteria for different States for implementing Multi-Sectoral Development Programme (MSDP); and
- (b) if so, the details thereof and reasons for fixing different criteria for different States?

THE MINISTER OF MINORITY AFFAIRS (DR. NAJMA A. HEPTULLA):  
(a) and (b) The criteria for identification of the unit of implementation of the Multi-sectoral Development Programme (MsDP) is based on the backwardness and percentage of minority population of the area as per the census of 2001. The parameters of backwardness have been uniformly applied to all the States. The parameters of minority population has been based on the demographical and geographical nature of the State/UT. The backwardness parameters are as follows:

- (a) religion-specific socio-economic indicators -
  - (i) literacy rate;